

THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III (SPECIAL BENCH)

ITEM No. 313

IA-3363/2022, IA-4439/2023

In

(IB)-342(ND)/17

IN THE MATTER OF:

M/s. Navrana Advanced Nano Products Petitioner/Applicant
Developments International

.... Respondent

Order under Section 10 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 05.06.2024

CORAM:

**SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI,
HON'BLE MEMBER (TECNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Liquidator : Mr. Pulkit Goyal, Himanshu Kadiyan Advs.

ORDER

Due to paucity of time, the matter is adjourned to **12.07.2024.**

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**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Malik

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 314

IA-6605/2023, IA-5039/2023, IA-5040/2023,

In

IB-979(ND)/2019

IN THE MATTER OF:

Punjab National Bank

.... Petitioner/Applicant

Vs.

M/s. Gupta Marriage Halls Pvt. Ltd.

.... Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 05.06.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Respondent : Mr. Nilotpal Shyam Adv.

ORDER

Due to paucity of time, the matter is adjourned to **16.07.2024.**

-sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Malik

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 315

New IA2947/2024, IA-1256/2024, IA-1060/204, IA-6564/2023, IA-791/2024
For Arguments, IA-889/2024 For Arguments, IA-2253/2023 For Arguments, IA-
2766/2024, IA-5182/2022, IA-2517/2023,

In
IB-440(ND)/2021

IN THE MATTER OF:

Mr. Anil Kaushal & Ors.	Petitioner/Applicant
Vs.		
M/s. Logix Developers Pvt. Ltd.	Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 05.06.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	:	Ms. Dharitry Phookan, Ms. Lanutula Karanur, Ms. Megha Karnwal, Mr Lalit Rajput Advs.
For the Respondent	:	Mr.Vikas Maini, Ms. Himanshi Gupta, Mr. Himanshu Kadiyan, Ms. Smriti Gupta and Mr. Manmohan Goyal, Mr. Shakti Nath, Ms. Meena Nath, Mr. Vikram Nath, Mr. Devendra, Mir Nitish kant Sharma, Mr Vatsal Goyal Advs.
For the Respondent	:	Mr. Apoorv Khator, Mr Ashish Chaudhary Advs.
Homebuyers		
For the RP	:	Mr. Vishal Hirawat Adv.
For Liquidator	:	Mr. Abhishek Anand, Mr. Sikhar Tiwari Advs.

ORDER

Due to paucity of time, the matter is adjourned to **12.07.2024.**

-sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Malik

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 316

IA-2550/2024, IA-3639/2023, IA-5829/2022, IA-3716/2020, IA-4341/2020, IA-5318/2020, IA-1810/2020, IA-2387/2022, IA-4345/2020, IA-3715/2020, IA-3294/2021, IA-3280/2021, IA-3228/2021, IA-122/2021, IA-3255/2021, CA-373/2019, CA-854/2019.

In
IB-1411(ND)/2018

IN THE MATTER OF:

M/s. AS Technosoft Pvt. Ltd.	Petitioner/Applicant
Vs.		
M/s. Indianroots Shopping Ltd.	Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 05.06.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	:	Mr. Praful Jindal
For the Income Tax Department	:	Mr.Indruj Singh Rai SSC, Mr. Rahul Singh and Mr. Sanjeev Menon JSC.
For the Liquidator	:	Ms. Prachi Johri, Mr. Abhipsa Sahu, Mr. Praful Jindal, Mr. Akshay, Mr. Agarwal, Mr. Ashok Gupta, Mr. DV Gupta Adv.

ORDER

Due to paucity of time, the matter is adjourned to **16.07.2024.**

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(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 317

IA-2355/2024, IA-2358/2024, IA-1819/2020, IA-1865/2020, IA-1803/2020, IVN.P-3/2020, IVN.P-7/2020, CA-56/2020, IA-5333/2020, IA-4680/2020, IA-6029/2021, IA-4011/2021, IA-1388/2021, IA-2315/2021, IVN.P-4/2020, IA-38/2021, IA 4020/2020, IA-4036/2020, IA-5951/2022, IA-5952/2022, IA-3851/2022, IVN.P-25/2022, IA-84/2022, IA-1587/2021, IA-234/2023, IA-5791/2021, IA-1384/2021, IVN.P-4/2021, IA-1634/2021, IA-1635/2021, IA-5386/2021, IA-6474/2023, IA-6144/2023, IA-1164/2023, IVN.P-12/2023, IA-943/2023, IA-5996/2022, IA-1437/2023, IA-132/2024, IA-1435/2023, IA-1565/2023, IA-752/2023, IA-6258/2022, Restoration Application 16/2024, IA-5978/2022.

In
IB-1022(ND)/2018

IN THE MATTER OF:

Mr. Gautam Mullick and Ors.	Petitioner/Applicant
Vs.		
M/s. Rohtas Projects Ltd.	Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 05.06.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	:	Ms.Rashmi Singh, Ms.Mukti Chowdhary, Mr. A.S. Vishen, Mr. Milan Singh Negi and Mr. Nikhil Kumar Jha, Mr. Vaibhav Srivastava, Ms. Vineeta Tiwari Adv., Ms Rajnandani Kumari, Mr. Gautam Singh, Mr. Rajat Chaudhary Mr. Karan Singh, Mr. Rohit Aggarwal, Mr. Paras Sharma and Mr. Paras Verma Advs.
For the Respondent	:	Mr. Rishabh Chauhan, Mr.Varun Singh, Mr. Atul Krishna, Mr. Bhaskar Sharma, Mr. Kaustubh Rai and Mr. U N SINGH Advs.
For the Liquidator	:	Mr. Sikhar Tiwary, Mr Abhishek Anand Advs.

ORDER

Due to paucity of time, the matter is adjourned to **16.07.2024.**

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(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Malik

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III (SPECIAL BENCH)

ITEM No. 318

IA-5989/2022, IA-5572/2022 For Compliance, IA-4278/2022, IA-6326/2022.

In

IB-322(ND)/2020

IN THE MATTER OF:

M/s. DSV Air & Sea Private Limited Petitioner/Applicant

Vs.

M/s. Beoworld Private Limited Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 05.06.2024

CORAM:

**SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Respondent : Dr. Sarbjit Sharma Himani Rawat Mr. Sajeve Deora
Adv.

For the Suspended : Mr. Sajeve Deora, Mr. Nikhil Kohli, and Ms. Akshaya
Board of Directors Ganpath, Adv.

For Liquidator : Mr. Gautam Singh, Mr. Rajat Chaudhary, Ankit
Gupta Adv.

ORDER

Due to paucity of time, the matter is adjourned to **26.07.2024.**

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**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Malik

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 319

IA-1590/2023, Ivn.P-59/2023,

In

(IB)- 1083(PB)/2018

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Ltd. Petitioner/Applicant

Vs.

Adel Landmarks Ltd. Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 05.06.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Sudhir Makkar, Ms. Manvi Jain, Mr Abhirup Das
Gupta and Ishan Duggal Advs.

For the Respondent : Mr. Sanjay Bhatt, Ms. Apoorva Chowdhury Advs.

ORDER

Due to paucity of time, the matter is adjourned to **06.06.2024.**

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(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Malik